

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4580

ANSWERED ON:20.08.2010

PARTICIPATION OF NGOs

Viswanathan Shri P.;Wankhede Shri Subhash Bapurao

Will the Minister of TRIBAL AFFAIRS be pleased to state:

-

(a) Whether the Union Government has formulated any scheme to ensure participation of the public representatives and district administration in monitoring the work of Non-Governmental Organizations (NGOs) involved in certain welfare and development activities of tribals;

(b) if so, the details thereof;

(c) the number of the complaints so far been received regarding misuse of funds by NGOs in connivance with the district administration;

(d) the action taken thereon; and

(e) the steps taken by the Government to check recurrence of such misuse in future ?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR A. CHAUDHARY)

(a) & (b): The Ministry releases grants to Voluntary Organizations/ Non-Governmental Organization after obtaining the annual inspection report from the District Collector and recommendation of the "State Committee for Supporting Voluntary Efforts". In the "State Committee for Supporting Voluntary Efforts" there are three experts/reputed NGOs working in the State to be nominated by the Chairperson of the Committee. The Committee is chaired by the Principal Secretary/ Secretary of State Government dealing with the Welfare of Scheduled Tribes.

(c): There is only one case in the notice of this Ministry in which misuse of funds by NGOs in connivance with district official has come to light.

(d): Process has been initiated to recover the grants through State Government and black listing the Non Governmental Organization for future grants. State Government has been asked to take action against the concerned District Welfare Officer.

(e): An Independent Agency has been entrusted the job of monitoring & evaluation of the Non Governmental Organization being supported by this Ministry.